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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO.6(RE-2007)/2004-2009
NEW DELHI, DATED THE 24th May, 2007

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In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol.I :

1. In paragraph 4.22 relating to "Export Obligation(EO) period and its Extension" under Advance authorisation Scheme, third sentence stands substituted as under:-

"In case of Spices{covered by chapter 9 of ITC(HS)} and coconut oil, EO shall be fulfilled within 90 days from the date on which first import consignment is cleared by Customs Authorities."

2. In paragraph 6.7(c) relating to "Conditions of Import" under EOU Scheme, third sentence stands substituted as under:-

"Similarly, export obligation against import of items {covered by Chapter 9 of ITC(HS)} and coconut oil shall be fulfilled within a period of 90 days from the date on which first import consignment is cleared by Customs Authorities."

This issues in Public interest.

Sd/-

(B.S.Meena)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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